

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00209/2018

Dated Thursday the 15th day of February Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

K.Kanchana,(F/43),
W/o. Late A. Kanagaraj, (Ex-TM),
No. 83, North Street,
Kodangipatti,
Theni District.Applicant

By Advocate M/s. T. Padmanabhan

Vs

- 1.The Deputy General Manager (HR),
O/o. Chief General Manager,
Bharat Sanchar Nigam Ltd.,
Tamilnadu Circle,
Chennai 600006.
- 2.The General Manager,
Bharat Sanchar Nigam Ltd.,
Madurai SSA,
Madurai 625002.
- 3.The Assistant General Manager (HR),
O/o. General Manager,
Bharat Sanchar Nigam Ltd.,
Madurai SSA,
Madurai 625002.
- 4.The Sub-Divisional Engineer (Group),
Bharat Sanchar Nigam Ltd.,
Cumbum,
Theni District.Respondents

By Advocate Mr. M. S. Velusamy

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

"i. To call for the records pertaining to the 3rd respondent order in GA2-92/E 92/SDE HRD/333/2012-17/19 dated 19.06.2017, quash the same and direct the respondents to provide appointment on compassionate grounds to the applicant, forthwith applicant application dated 15.09.2014 within the time that may be fixed by this Hon'ble Tribunal.

ii. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper on the circumstances of the case, and thus render justice."

2. Learned counsel for the applicant submits that the applicant who is the widow of late Mr. Kanagaraj made an application for compassionate appointment on 15.09.2014 which was rejected by a non-speaking order dt. 19.06.2017. Aggrieved by the rejection, the applicant has filed this OA.

3. On perusal, it is seen that the order of rejection dt. 19.06.2017 does not contain any specific details regarding the reasons for rejection of the applicant's case.

4. Therefore, to meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the 2nd respondent to communicate the valid reasons to the applicant for rejection of her case for compassionate appointment by a reasoned and speaking order

within a period of 4 weeks from the date of receipt of a certified copy of this order.

5. OA is disposed of with the above direction at the admission stage.

6. Mr. M. S. Velusamy takes notice for the respondents.

(B. Bhamathi)
Member(A)
15.02.2018

SKSI